

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
Restore Company
Petition (IBC)/7/ND/2023
(Old Case C.P
(IB)/2465/ND/2019
Remaded back on
17/11/2023

IN THE MATTER OF:

M/s. Bank of Maharashtra

...PETITIONER

Vs.

M/s. Newtech Promoters and Developers Pvt. Ltd ...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Nishant Awana, Ms. Rini
Badoni, Mr. Bavesh Yadav, Adv.

For the Respondent/Corporate Debtor :Adv C S Gupta

ORDER

Due to paucity of time, matter is adjourned to **14.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)